

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.1018
TO BE ANSWERED ON 21.12.2017**

DUPLICATE LED BULBS

†1018. SHRI RAJESH VERMA:

**Will the Minister of POWER
be pleased to state:**

- (a) whether duplicate LED bulbs are being manufactured and sold in the country, if so, the details thereof;**
- (b) whether the Government has conducted probe against such manufacturers and sellers of duplicate LED bulbs; and**
- (c) if so, the details thereof and action taken against the factories manufacturing duplicate LED bulbs along with the sellers as on date?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER AND
NEW & RENEWABLE ENERGY**

(SHRI R. K. SINGH)

(a) to (c) : Energy Efficiency Services Limited (EESL), a joint venture company of Public Sector Undertakings (PSUs) under the Ministry of Power is distributing LED bulbs under Unnat Jyoti by Affordable LEDs for All (UJALA) to domestic consumers across the country. As on 19th December, 2017, more than 28 crore LED bulbs have been distributed under the scheme. In addition, other market players in the private sector have also sold 52.43 crore LED bulbs till October, 2017.

The LED bulbs distributed under UJALA scheme undergo a 3-tier (at bidding stage, distribution stage and post distribution stage) quality control checks, to ensure that only high quality LED bulbs are distributed. As a result of stringent quality control mechanism, the failure rate of LED bulbs under UJALA scheme is only 0.48%; all the defective bulbs are replaced by EESL free of cost to consumers.

Quality standards for LED products are laid down and enforced by the Bureau of Indian Standards (BIS) and Ministry of Electronics and Information Technology (MeitY). BIS has informed that M/s Nielsen had reported that a large number of LED bulbs being sold were spurious. BIS has also informed that Electric Lamp and Component Manufacturers' Association of India (ELCOMA) had complained to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry about the presence of poor quality lamps, both imported and local in the market.

BIS has taken up the matter with MeitY for taking appropriate action under the Compulsory Registration Order (CRO), 2012.

Further, MeitY has informed that the information provided by ELCOMA was not explicit. Accordingly, they have been requested to provide the details of types of LED luminaries which were not complying to CRO.

MeitY has notified “Electronics and IT Goods (Requirement of Compulsory Registration) Order, 2012 (CRO)” in the Gazette of India vide S.O. No. 2357(E) dated 3rd October, 2012 and S.O. No. 2905(E) dated 13th November, 2014 under the provision of Compulsory Registration Scheme of BIS Act, 1986 mandating Indian Safety Standards for 30 categories of electronic products including LED products. The grant of registration under CRO is done by BIS based on the submission of test reports of the product from BIS recognized laboratory by the manufacturer. The documents are examined for their adequacy and conformance to the Indian Standards by BIS. To curb the sub-standard products and ensure the safety of consumers, MeitY carries out surveillance on the goods notified under the CRO.
